

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1062
TO BE ANSWERED ON 13.02.2025**

SCHEME FOR GIG, PLATFORM AND UNORGANIZED WORKERS

1062. DR. DHARMASTHALA VEERENDRA HEGGADE:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government proposes to frame suitable social security schemes for gig workers, platform workers as well as workers in the unorganized sector on matters relating to life, disability cover, accident insurance, health and maternity benefits and old age protection, etc. and if so, the details thereof;**
- (b) the action taken by Government to ensure implementation of various labour codes at e-commerce platforms; and**
- (c) whether Government is unable to protect the rights of gig workers across the country as various States are enacting their own legislations to protect them and if so, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020, which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to arrange for their identity cards and registration on the e-Shram portal and provide health care under AB-PMJAY health scheme.

Further, the Government has launched the Pradhan Mantri Shram Yogi Mann-dhan (PM-SYM) scheme in 2019 to provide old age protection to the workers of unorganized sector.

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“Labour” as a subject is in the Concurrent List of the Constitution of India and under the Codes, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of the four Labour Codes, the Central Government has pre-published the draft Rules, inviting comments of all stakeholders. As per available information, 34, 32, 32 and 33 States/Union Territories have pre-published the draft rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 respectively.
